

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT
CHENNAI**

Appeal No. 74 of 2025

C. Kandasamy

...Appellant

-Vs-

State Impact Assessment Authority, Puducherry & Anr.

...Respondents

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Dated at this the 28th day of April, 2026



Through
A.Yogeshwaran
Counsel for the Appellant

**MINUTES OF THE 34th MEETING OF
THE STATE EXPERT APPRAISAL COMMITTEE (SEAC)
CONVENED ON 12.09.2025**

The 34th meeting of the State Level Expert Appraisal Committee (SEAC) was convened on 12.09.2025 in hybrid mode at the Conference Hall of the Department of Science, Technology and Environment, Puducherry under the Chairmanship of Dr. K Srinivasamoorthy. The list of members attended is enclosed as Annexure – I.

Agenda Item No. I: Confirmation of the Minutes of the 33rd meeting of SEAC convened on 03.07.2025.

The Committee confirmed the minutes of the 33rd meeting of SEAC held on 03.07.2025.

Agenda Item No. II: Examination of project proposals under the provisions of the CRZ Notification, 2011 and its subsequent amendments for onward appraisal to SEIAA for further examination to consider issue of CRZ Clearance.

1. CRZ clearance for the proposed Development of Smart and Integrated Fishing Harbour at R.S.No.199, T.S.No.15, Ward - L, Block.No.7, Karukalacherry, Oduthurai Revenue Village, Karaikal Municipality, Karaikal by the Department of Fisheries and Fishermen Welfare, Government of Puducherry.

The project proponent and the accredited consultant made a detailed presentation on the salient features of the project proposal and informed that they are seeking CRZ Clearance for the proposed Development of Smart and Integrated Fishing Harbour at Karaikal. The following representatives were present on behalf of the project proponent:

- i) Mr. A. Mohammed Ismail, Director, Department of Fisheries and Fishermen Welfare, Puducherry.
- ii) Mr. K. Deivasigamani, Joint Director, Department of Fisheries and Fishermen Welfare, Puducherry.
- iii) Dr. P. Govindassamy, Deputy Director (M), Department of Fisheries and Fishermen Welfare, Karaikal.
- iv) Mr. S. Govindarajou, Asst. Engineer, PWD, Karaikal.
- v) Mr. V. Tamilselvan, Junior Engineer, PWD, Karaikal.
- vi) Dr. N. Rama Krishnan, EIA Coordinator, ABC Techno Labs, Chennai.
- vii) Mr. Ameenur Rahman, Environmental Engineer, ABC Techno Labs, Chennai.

Project details in brief:

Name of the Project	Development of Smart and Integrated Fishing Harbour
Project Location	Ward-L, Block-7, T.S.No.15, R.S No.199, Karukalacherry, Oduthurai Revenue Village, Karaikal Municipality, Karaikal District, Union Territory of Puducherry.

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Project components	<p>a) The proposal is for upgradation of the existing Fishing Harbour into a 'Smart and Integrated Fishing Harbour' under the Pradhan Mantri Matsya Sampada Yojana (PMMSY). The project, aligned with the national Blue Economy objectives, is expected to enhance the livelihoods of fishing communities, boost fishery exports, and strengthen resource management through advanced monitoring systems.</p> <p>b) The upgraded facility will accommodate a total fleet of 457 vessels, including: 209 FRP boats (8 m), 51 trawlers (14.8 m), 172 trawlers (20.0 m), 20 trawlers (24.5 m), 5 tuna boats (18.0 m). The Quay (Diaphragm Wall) will be extended from existing 190 meters to 425.88 meters to accommodate additional fleets.</p> <p>c) Shore-based facilities include:</p> <ul style="list-style-type: none"> • Fish handling and auction hall • Tuna grading and packing hall • Net mending shed and net drying yard • Ice plant (75 T/day) • Public toilet blocks and fishermen rest sheds • Radio communication center • Fuel station (existing) and boat repair shed • Effluent Treatment Plant (ETP) and Sewage Treatment Plant (STP) • Fish processing and ancillaries (future plan) • Internal roads, drainage and sanitation systems. <p>d) About 2,32,000 m³ maintenance dredging is proposed to be carried in the harbour of which approximately 1,70,300 m³ will be utilized for harbour reclamation. The remaining material will be used for beach nourishment and filling up of low lying areas.</p>		
Land Area	Existing	Proposed	After Expansion
Total plot area	2,82,500 Sq.m	Nil	2,82,500 Sq.m
Plot coverage	3400.36 Sq.m (1.2%)	13,627 Sq.m (4.8%)	17,027.36 Sq.m (6.02%)
Total built-up Area	3184.87 Sq.m	11,097.83 Sq.m	14,283 Sq.m
Green belt Area	2250 Sq.m. (0.8%)	40,125 (14.2%)	42,375 Sq.m. (15%)
Water requirement	<ul style="list-style-type: none"> • Total freshwater requirement is 158 KLD which is sourced from the Municipal Supply. Fresh water will be used for Ice Plant (75 KLD), Fish washing (25 KLD), Domestic (28 KLD) and Flushing (30 KLD). • Also 8 KLD recycled water from STP is used for toilet flushing. • About 82.2 KLD of saline water is proposed to be used for fish washing and processing, cleaning of auction hall and fish box. The water is initially drawn from backwater of Mullaiyar River and then continuously recycled after treatment in ETP. 		

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Wastewater treatment and disposal	<ul style="list-style-type: none"> About 63.2 KLD sewage is generated from the fishing harbour, and it is proposed to be treated in Sewage Treatment Plant (STP) of design capacity of 100 KLD. The STP is based on Sequential Batch Reactor (SBR) Technology. The treated wastewater is proposed to be used for Gardening and Toilet Flushing. About 107.2 KLD of effluent is generated from the fish washing at auction hall, fish box washing and fish processing unit, which is proposed to be treated in separate Effluent Treatment Plant (ETP) of 150 KLD design capacity. The ETP consists of tailor-made BOD treatment plant based on Moving Bed Bioreactor (MBBR) technology and UV treatment plant. The treated effluent is proposed to be completely reused for fish washing.
Air Emission	1 x 240 KVA Dg Set is proposed to be installed for standby power. Stack height is 8 meters from G.L.
Solid waste Management	<ul style="list-style-type: none"> The Fish waste generation is about 75 Kg/day. This is proposed to be handed over to the poultry vendors. Domestic solid waste generation is 400 kgs/day, of which the biodegradable waste (160 kg/day) is proposed to be treated by Organic Waste Converter (OWC) and the treated waste will be used as manure. Non-bio-degradable (240 kg/day) is proposed to be handed over to recyclers.
Power requirement	<ul style="list-style-type: none"> Total power requirement is 250 kW from PED. As a sustainable initiative, 250 kW capacity of solar panels will be installed on the roof area covering 3020 Sq.m. Additionally, there is an existing substation with the capacity of 11kVA which will be utilized for drawing power. 1 x 240 KVA DG Set proposed for power backup.
Total project cost	Rs. 130.17 Crores
EMP Cost	Rs. 1302.5 Lakhs (Capital) + Rs. 78.5 Lakhs (Recurring)

The project area is falling in CRZ-IB, CRZ- II, CRZ – IVB. As per CRZ Notification 2011, vide para 3 (i)(a), 3(iv)(b) and 4(i)(f) erosion control measures based on scientific studies including Environmental Impact Assessment are permitted activity. According to paragraph 4.2(ii)(c), SEIAA is the designated authority for granting CRZ Clearance for construction and operation for ports and harbours, jetties, wharves, quays, slipways, ship construction yards, breakwaters, groynes, erosion control measures and salt works specified under paragraph 4(i)(f). The Ministry's OM dated 26/04/2022, S. No. 5 of the table, also affirms the same.

As the Fish Handling Capacity of the Fishing Harbour is less than 30,000 MTPA, Environmental Clearance under the EIA Notification, 2006 is not applicable.

Deliberations:

1. The SEAC noted that the project proponent submitted the application for CRZ Clearance through the PARIVESH 2.0 portal under Proposal No. IA/PY/CRZ/549607/2025 dated 28.08.2025. The proposal was reviewed in the 54th meeting of the PCZMA held on 03.09.2025. After detailed scrutiny and deliberation, the Authority recommended the proposal

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to the SEIAA, Puducherry for the issuance of CRZ clearance. Due to unresolved technical issues in the PARIVESH portal, PCZMA was also not able to forward the online application for appraisal by SEIAA. Consequently, PCZMA submitted the complete application and supporting documents to SEIAA in physical format vide letter dated 10.09.2025.

2. The SEAC noted that maintenance dredging of 2.32 lakh m³ from the Mullaiyar and Arasalar Rivers will be conducted outside fish breeding and turtle nesting seasons, with approximately 1,70,300 m³ used for harbour reclamation and the remainder for beach nourishment and filling of low-lying areas. However, the committee observed that erosional and dredging impacts have not been specifically studied for this project and the proponent relies mainly on secondary data. Therefore, it was recommended that detailed coastal change modelling studies and regular shoreline monitoring be conducted to assess actual site conditions. Further, sediment transport modelling should be adopted and any identified disparities addressed through appropriate mitigation measures to ensure long-term coastal stability and minimize erosion risks.

3. The SEAC observed that the proposed Effluent Treatment Plant (ETP) is designed for 150 KLD capacity while the actual influent load is approximately 107 KLD; similarly, the Sewage Treatment Plant (STP) capacity is 100 KLD, but estimated sewage generation is 63.2 KLD. The proponent was advised to obtain an adequacy report for the ETP and STP from any recognized expert institutes to ensure the treatment systems are appropriately designed and effective, before commencing construction activities of the treatment plant.

4. SEAC deliberated on the presence of turtle nesting sites around Arasalar beaches, emphasizing the need for conservation cooperation with the Forest Department and community. Use of Turtle Excluder Devices during breeding seasons was strongly encouraged.

5. Regarding mangrove conservation, the project proponent stated that no mangrove cutting is involved in the proposed project. However, they proposed to prepare a comprehensive Mangrove Management and Conservation Plan at an estimated cost of Rs. 15 Lakhs to ensure protection, sustainable management and restoration of mangrove ecosystems within and around the project area in consultation with the Forest Department.

6. The SEAC noted the incorporation of sustainable initiatives in the project, including the installation of a rainwater harvesting sump with 85,000 cubic meters capacity for efficient water management within the harbour. The proposed deployment of 250 kW rooftop solar panels and energy-efficient infrastructure will reduce carbon footprint and enhance the overall sustainability and climate resilience of the fishing harbour operations.

Recommendations:

After detailed deliberations, the SEAC resolved that the proposal shall be recommended to SEIAA for the issue of CRZ Clearance with the following specific conditions along with other general conditions recommended by the PCZMA:

- i) The CRZ Clearance issued to the project is primarily under the provisions of CRZ Notification, 2011. It does not tantamount to approval / clearance / permission etc. required to be obtained under any other Acts / Rules / Subordinate legislation as applicable to the project.

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- ii) All the conditions specified by the Puducherry Coastal Zone Management Authority (PCZMA) vide letter No. 292025/DST&E/PCZMA/CRZ/CLR/SCI/2025/362 dated 10.09.2025 shall be complied with.
- iii) The Project Proponent shall ensure that all recommendations and mitigation measures outlined in the Environmental Impact Assessment (EIA) and Environmental Management Plan (EMP) reports are implemented in letter and spirit during the execution and operational phases of the project.
- iv) Project proponent shall ensure that all sewage and fish processing effluents generated within the facility are treated in dedicated Sewage Treatment Plant (STP) and Effluent Treatment Plant (ETP) units designed and operated to meet prescribed standards. Additionally, established protocols for reuse and recycling of treated wastewater must be rigorously implemented to prevent pollution, maximize resource recovery, and support environmental sustainability objectives.
- v) Project proponent shall obtain an adequacy report for the ETP and STP from any recognized expert institutes to ensure the treatment systems are appropriately designed and effective, before commencing construction activities of the treatment plant.
- vi) Project proponent shall ensure that fish waste, estimated at approximately 75 kg per day, is segregated and handed over exclusively to authorized poultry vendors for safe and environmentally sound disposal.
- vii) Domestic solid waste shall be managed by implementing Organic Waste Converter (OWC) / Bio-methanation / Bio-composting for biodegradable waste treatment and by engaging authorized recyclers for non-biodegradable waste, ensuring compliance with solid waste management regulations and minimizing environmental and public health impacts.
- viii) Project proponent shall carry out maintenance dredging of 2.32 lakh m³ / annum from Mullaiyar and Arasalar Rivers strictly outside fish breeding and turtle nesting seasons. Approximately 1,70,300 m³ of dredged material shall be used for harbour reclamation, with the remainder for coastal beach nourishment and other uses like filling of low lying areas. All operations must comply with the National Framework for Sediment Management (2023) by Ministry of Jal Shakti and MoEF&CC O.M dated 12.07.2023, ensuring environmental safeguards to protect aquatic ecosystems.
- ix) Project proponent shall conduct coastal erosion and shoreline monitoring, including sediment transport modeling, to assess impacts of breakwaters. Any identified erosion disparities must be addressed with appropriate mitigation measures to ensure coastal stability and compliance with CRZ requirements.
- x) Project proponent shall actively encourage and promote the use of Turtle Excluder Devices (TEDs) by all fishing vessels operating from the harbour during the turtle breeding season from November to February, to minimize turtle bycatch and support marine biodiversity conservation.
- xi) Project proponent shall support and facilitate conservation efforts for the turtle nesting beaches located around the project site by collaborating with the Forest Department and local environmental and community groups to protect these critical habitats from disturbance and degradation, thereby contributing to the long-term sustainability of endangered marine turtle populations.
- xii) Project proponent shall undertake comprehensive expansion of the green belt area within the premises, ensuring a coverage of 33% of project area through site-specific, native vegetation to act as a bio-shield for coastal protection, erosion control, habitat restoration and enhancement of local landscape and microclimate.
- xiii) Project proponent shall install and operationalize solar panels with a minimum aggregate capacity of 250 kW across designated roof areas, integrating the renewable

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- energy system into core harbour operations to significantly reduce carbon emissions, strengthen energy resilience and advance sustainable coastal infrastructure objectives.
- xiv) Project proponent shall establish a rainwater harvesting system with a storage sump capacity of minimum 85,000 cubic meters, dedicated to harvesting and storing rainwater for use in fishing harbour operations. The system design shall incorporate best practices for catchment, first-flush diversion, filtration and storage to ensure quality and reliability of water supply while reducing dependency on municipal freshwater sources.
 - xv) Detail Marine Biodiversity Management Plan shall be prepared through expert scientific institutions and appropriate biodiversity conservation measures shall be implemented to minimize the impact of construction and operational activities on marine and coastal ecosystems. Monitoring of sensitive species shall be carried out in collaboration with local biodiversity experts.
 - xvi) The proponent shall establish and implement disaster resilience protocols to protect the project site and surrounding areas during adverse weather conditions. These protocols should include measures to safeguard fishermen, vessels and infrastructure in the event of storms or high tides.
 - xvii) Project proponent shall establish a dedicated Environment Management Cell (EMC) to oversee and ensure effective implementation of all environmental safeguards, compliance requirements and monitoring protocols stipulated under this clearance. The EMC shall be staffed with qualified personnel, equipped with adequate resources and shall regularly coordinate with the Coastal Zone Management Authority and Pollution Control Committee to facilitate transparent reporting, grievance redressal and adaptive environmental management throughout the project lifecycle.
 - xviii) The project shall strictly adhere to the CRZ Notification, 2011 and the directives of the Hon'ble NGT to avoid unauthorized hard structures and to comply with SMP guidelines.


Dr. R. Sagaya Alfred
(Member Secretary)


Dr. K. Srinivasamoorthy
(Chairman)

Annexure – IMembers Present

Sl. No.	Name and Designation of the Members		
1	Dr. K. Srinivasamoorthy, Professor, Department of Earth Sciences, School of Physical, Chemical and Applied Sciences, Pondicherry University, Puducherry – 605014.	-	Chairman
2	Dr. M. Velan, No. 3/18, Seventh Street, Dharmaraja Nagar, Porur, Chennai – 600116.	-	Member
3	Dr. Nehru Kumar Vaithilingam, Director, Centre for Environment, Health & Safety, Annamalai University, Annamalai Nagar, Chidambaram – 608002 (Through VC).	-	Member
4	Dr. G. Vijayakumar, Professor, Dept. of Civil Engineering, Puducherry Technological University, Puducherry – 605014 (Through VC).	-	Member
5	Dr. K. Sivakumar, Professor, Department of Ecology and Environmental Science, Pondicherry University, Puducherry – 605014 (Through VC).	-	Member
6	Dr. R. Sridar, Professor and Head, Department of Chemical Engineering, Puducherry Technological University, Puducherry – 605014.	-	Member
7	Dr. S. Gajalakshmi, Associate Professor, Centre for Pollution Control and Environmental Engineering, Pondicherry University, Puducherry – 605014.	-	Member
8	Dr. G. Pradeep Kumar, Assistant Professor, Department of Botany, Mahatma Gandhi Govt. Arts College, Mahe, Puducherry – 673310 (Through VC).	-	Member
9	Dr. Kumaresan Vadivelu, Assistant Professor of Botany, Kanchi Mamunivar Govt. Institute of Postgraduate Studies & Research, Puducherry – 605008.	-	Member
10	Dr. R. Sagaya Alfred, Senior Scientific Officer, Department of Science, Technology and Environment, Government of Puducherry, 3 rd Floor, PHB Building, Anna Nagar, Puducherry – 605005.	-	Member Secretary

**MINUTES OF THE 28th MEETING OF
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
PUDUCHERRY HELD ON 15.09.2025**

The 28th meeting of the State Level Environment Impact Assessment Authority (SEIAA), Puducherry was convened on 15.09.2025 in hybrid mode at the Conference Hall of the Department of Science, Technology and Environment, Puducherry. The following were present in the meeting:

1. Dr. M. Dwarakanath, Chairman, SEIAA, Puducherry (Through VC).
2. Dr. V. Ravitchandirane, Member, SEIAA, Puducherry.
3. Smt. Smitha. R, IAS, Member Secretary, SEIAA, Puducherry.

Agenda Item No. 1: Confirmation of the Minutes of the 27th meeting of SEIAA convened on 29.05.2025.

The Authority confirmed the minutes of the previous meeting.

Agenda Item No. II: Examination of project proposals under the provisions of the EIA Notification, 2006

1. Proposal for Environmental Clearance (EC) submitted by M/s. Government General Hospital, Karaikal for the proposed construction of additional buildings in the existing premises of Government General Hospital, Karaikal.

The Authority examined the proposal for Environmental Clearance submitted by the Government General Hospital, Karaikal for the construction of three new blocks (Ayush Block, Critical Care Unit, OPD Block) and a Utility Building within its existing premises. The proposal covers expansion of hospital infrastructure with increased built-up area (from 28,409.28 sq.m. to 45,752 sq.m.), hospital bed capacity (650 beds) and supporting facilities, along with implementation of robust environmental management systems to address wastewater treatment, solid and biomedical waste management, energy conservation, and green belt development.

The project was previously reviewed by the SEAC during its 33rd meeting held on 03.07.2025, which recommended the proposal for clearance subject to stipulated conditions. The Authority reviewed the recommendations of the SEAC and observed that the project proponent had submitted all required supplementary documents to SEIAA, including the comprehensive Emergency Evacuation and Disaster Management Plan (EEP-DMP) and Risk Assessment Study with detailed plan on medical gases management, fire safety and emergency response frameworks as per the regulatory and technical guidelines.



The Authority undertook a detailed appraisal of the project, deliberating on the environmental safeguards, statutory compliance measures, and community welfare initiatives outlined in the SEAC recommendations and confirmed the adequacy of the submitted plans and documents. The proposal was found to be compliant with all regulatory requirements under the EIA Notification, 2006 and associated rules.

After due discussion, SEIAA accepted the recommendations of SEAC and decided to grant Environmental Clearance for the project, subject to the following specific conditions, along with the standard conditions for Building and Construction Projects (MoEFCC OM dated 04.01.2019):

- (i) This clearance is issued under the provisions of the EIA Notification, 2016. All other statutory clearances as applicable to the project shall be obtained by the project proponent from the concerned competent authority including the Consent to Establish and Operate and the Bio-medical Waste Authorization from the Puducherry Pollution Control Committee (PPCC).
- (ii) The pollution control measures with regard to waste water treatment and disposal, air and noise pollution control measures, biomedical waste, hazardous waste, solid waste management and all risk mitigation measures shall be strictly implemented as per the Environmental Management Plan submitted by the project proponent and in consonance with existing rules and regulations.
- (iii) The total water requirement shall not exceed 389 KLD out of which 250 KLD fresh water shall be met from public supply and 139 KLD shall be met from treated wastewater. Necessary approval shall be obtained from PWD for sourcing water from public supply.
- (iv) The sewage generation shall not exceed 372 KLD (30 KLD effluent from IPD, laundry and clinical sources and 342 KLD sewage from Hospital OPD and Beds).
- (v) The wastewater generated from the hospital OPD and Beds shall be treated in the STP with design capacity of 400 KLD. Liquid effluents generated from lab, laundry, mortuary and autopsy and other liquid waste generated from the hospital covered under the Bio Medical Waste Management Rules, 2016 shall be pre-treated in separate effluent treatment plant of 30 KLD capacity before mixing with other waste waters in the STP, as per the design specified in the EIA Report. The treated wastewater shall conform to the standards stipulated under the Environment (Protection) Rules, 1986 and the Bio Medical Waste Management Rules, 2016 as amended from time to time. Treated wastewater shall be recycled / reused for toilet flushing, fire water makeup and gardening to the maximum extent.
- (vi) The project proponent shall provide a dual plumbing system with separate pipelines for potable water and treated wastewater from STP, to enable water conservation and reuse for flushing and landscaping. The dual plumbing system must be clearly marked, regularly maintained and monitored to prevent cross-contamination.
- (vii) The project proponent shall install an Online Continuous Effluent Quality Monitoring System (OCEMS) for the treated effluent from the STP, with real-time data transmission to the Puducherry Pollution Control Committee (PPCC) portal. The system shall be

- operated, calibrated, and maintained as per CPCB guidelines and uninterrupted data connectivity shall be ensured at all times.
- (viii) The project proponent shall devise a monitoring plan to the satisfaction of the Puducherry Pollution Control Committee so as to continuously monitor the treated wastewater being used for flushing in terms of fecal coliforms and other pathogenic bacteria.
 - (ix) The project proponent shall take all necessary steps to ensure that bio-medical waste (182 Kgs./day) is handled without any adverse effect to human health and the environment and in accordance with the Bio-Medical Waste Management Rules, 2016 and shall be safely handed over to the authorized Common Bio Medical Waste Treatment Facility for final disposal.
 - (x) The project proponent shall make a provision within the premises for a safe, ventilated and secured location for storage of segregated biomedical waste in colored bags or containers in the manner as specified in Schedule I of the Bio-Medical Wastes Management Rules, 2016 to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the bio-medical waste from such place or premises shall be directly transported in the manner as prescribed in these rules to the common bio-medical waste treatment facility or for the appropriate treatment and disposal, as the case may be, in the manner as prescribed in Schedule I of the said rules.
 - (xi) A Committee shall be constituted with Medical Superintendent as Head to monitor the effective implementation of Bio-Medical Waste Management Rules and proper training shall be given to all the staff involved and records to be maintained.
 - (xii) The green belt and landscape planning should include plantation of low maintenance, salt and pollutant tolerant native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and / or invasive species should not be used for landscaping. At least 25% of the total plot area shall be developed as green area.
 - (xiii) In accordance with the Office Memoranda issued by the MoEF&CC dated 30.09.2020, 20.10.2020, and 25.02.2021, superseding the earlier OM dated 01.05.2018 on Corporate Environmental Responsibility (CER), the project proponent shall allocate a sum of Rs. 267 lakhs towards the implementation of the Environment Management Plan (EMP), in addition to earmarking adequate funds for the annual recurring costs associated with EMP measures. The proponent shall also undertake community welfare initiatives, including regular health camps and medical services in the surrounding villages, with a dedicated annual budget provision for these activities.
 - (xiv) The project proponent shall obtain a valid Fire NOC from the competent Fire Department authority prior to commencement of operations. Adequate number of fire extinguishers, sprinkler systems, smoke detectors in high-risk areas and clearly marked emergency exits with illuminated signage shall be provided.
 - (xv) The project proponent shall obtain PESO approvals for medical gas systems including LMO plant, PSA plant, oxygen manifold and cylinder storage, and implement the Medical Gases Management Plan as submitted. All gas storage areas shall display hazard

- signage and fire extinguishers suitable for oxygen environments. PESO inspections and certifications shall be maintained throughout operations.
- (xvi) The project proponent shall conduct specialized training and bi-annual mock drills on critical hospital emergencies such as oxygen plant failures, fire outbreaks, biomedical waste accidents, and power failures for all relevant staff and workers. Detailed records of these sessions must be maintained for regulatory review.
- (xvii) The project proponent shall also prepare and implement a comprehensive emergency management plan encompassing flood management, chemical and radioactive spill response, laboratory accident protocols, mass casualty management including pandemic and epidemic preparedness and a communication and IT disaster recovery plan focusing on patient data backup and recovery. These plans must be reviewed annually, updated as needed, accompanied by regular staff training and mock drills and records maintained for compliance verification and continuous improvement.
- (xviii) The project proponent shall install solar water heating systems for hot water requirements and solar photovoltaic panels to meet a portion of the facility's electricity demand, in accordance with the Energy Conservation Building Code (ECBC) and relevant renewable energy guidelines.
- (xix) All project activities shall strictly conform to the provisions of EIA Notification, 2006, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and associated rules including the Bio-Medical Waste Management Rules, as amended from time to time, ensuring full compliance with all applicable environmental regulations and safeguards throughout construction and operation phases.

Agenda Item No. III: Examination of project proposals under the provisions of the Coastal Regulation Zone Notification, 2011

1. CRZ clearance for the proposed Development of Smart and Integrated Fishing Harbour at R.S.No.199, T.S.No.15, Ward - L, Block.No.7, Karukalacherry, Oduthurai Revenue Village, Karaikal Municipality, Karaikal by the Department of Fisheries and Fishermen Welfare, Government of Puducherry

The Authority examined the project proposal and the recommendations made in the 34th SEAC meeting held on 12.09.2025. The project involves upgrading the existing fishing harbour at Karukalacherry, Karaikal into a smart and integrated facility under the Pradhan Mantri Matsya Sampada Yojana, with advanced infrastructure and systems proposed for sustainable fisheries management, community welfare, and coastal resource conservation.

The project involves upgradation of the Fishing Harbour with increased berthing capacity (457 vessels) and Fish handling capacity (29, 647 TPA), expansion of quay wall and shore-based facilities including fish handling and auction hall, tuna grading and packing hall,

net mending shed and net drying yard, an ice plant with 75 T/day capacity, planned fish processing and ancillary units, effluent treatment and sewage treatment plants and other support facilities.

The Authority noted that the proposal has been recommended by PCZMA (Annexure I) and aligns with the provisions of the CRZ Notification, 2011. All statutory requirements for CRZ clearance and coastal zone management have been addressed in SEAC's review. After due deliberation, SEIAA accepted the recommendations of SEAC and PCZMA and decided to proceed with the issuance of CRZ Clearance for the project with the following specific conditions along with other General Conditions in the Annexure 2:

- i) The CRZ Clearance issued to the project is primarily under the provisions of CRZ Notification, 2011. It does not tantamount to approval / clearance / permission etc. required to be obtained under any other Acts / Rules / Subordinate legislation as applicable to the project.
- ii) All the conditions specified by the Puducherry Coastal Zone Management Authority (PCZMA) vide letter No. 292025/DST&E/PCZMA/CRZ/CLR/SCI/2025/362 dated 10.09.2025 shall be complied with.
- iii) The Project Proponent shall ensure that all recommendations and mitigation measures outlined in the Environmental Impact Assessment (EIA) and Environmental Management Plan (EMP) reports are implemented in letter and spirit during the execution and operational phases of the project.
- iv) Project proponent shall ensure that all sewage and fish processing effluents generated within the facility are treated in dedicated Sewage Treatment Plant (STP) and Effluent Treatment Plant (ETP) units designed and operated to meet prescribed standards. Additionally, established protocols for reuse and recycling of treated wastewater must be rigorously implemented to prevent pollution, maximize resource recovery, and support environmental sustainability objectives.
- v) Project proponent shall obtain an adequacy report for the ETP and STP from any recognized expert institutes to ensure the treatment systems are appropriately designed and effective, before commencing construction activities of the treatment plant.
- vi) The project proponent shall ensure that fish waste, estimated at approximately 75 kg/day, is segregated at source and disposed of only through authorized channels such as fish or poultry meal plants, approved poultry vendors, or composting/bio-methanation facilities authorized by the Puducherry Pollution Control Committee (PPCC) to ensure safe and environmentally sound disposal. The indiscriminate disposal of untreated fish waste into the marine environment or landfills is strictly prohibited to prevent pollution and health hazards.
- vii) Domestic solid waste shall be managed by implementing Organic Waste Converter (OWC) / Bio-methanation / Bio-composting for biodegradable waste treatment and by engaging authorized recyclers for non-biodegradable waste, ensuring compliance with solid waste management regulations and minimizing environmental and public health impacts.



- viii) Project proponent shall carry out maintenance dredging of 2.32 lakh m³ / annum from Mullaiyar and Arasalar Rivers ensuring dredging depth does not exceed -3.0 meters and strictly outside fish breeding and turtle nesting seasons. Approximately 1,70,300 m³ of dredged material shall be used for harbour reclamation, with the remainder for coastal beach nourishment and other uses like filling of low-lying areas. All operations must comply with the National Framework for Sediment Management (2023) by Ministry of Jal Shakti and MoEF&CC O.M dated 12.07.2023, ensuring environmental safeguards to protect the rivers' physical characteristics and ecosystem services.
- ix) Project proponent shall conduct coastal erosion and shoreline monitoring, including sediment transport modeling, to assess impacts of breakwaters. Any identified erosion disparities must be addressed with appropriate mitigation measures to ensure coastal stability and compliance with CRZ requirements.
- x) The project proponent shall actively promote and ensure that all fishing operators using the harbour adopt bycatch reduction measures such as Turtle Excluder Devices (TEDs), bycatch reduction devices and appropriate mesh sizes on all fishing vessels. These measures shall be implemented in compliance with sustainable fishing practices and relevant regulatory guidelines to minimize the incidental capture of turtles and other non-target species, thereby supporting marine conservation and responsible fisheries management.
- xi) Project proponent shall support and facilitate conservation efforts for the turtle nesting beaches located around the project site by collaborating with the Forest Department and local environmental and community groups to protect these critical habitats from disturbance and degradation, thereby contributing to the long-term sustainability of endangered marine turtle populations.
- xii) Project proponent shall undertake comprehensive expansion of the green belt area within the premises, ensuring a coverage of 33% of project area through site-specific, native vegetation to act as a bio-shield for coastal protection, erosion control, habitat restoration and enhancement of local landscape and microclimate.
- xiii) Project proponent shall install and operationalize solar panels with a minimum aggregate capacity of 250 kW across designated roof areas, integrating the renewable energy system into core harbour operations to significantly reduce carbon emissions, strengthen energy resilience and advance sustainable coastal infrastructure objectives.
- xiv) Project proponent shall establish a rainwater harvesting system with a storage sump capacity of minimum 85,000 cubic meters, dedicated to harvesting and storing rainwater for use in fishing harbour operations. The system design shall incorporate best practices for catchment, first-flush diversion, filtration and storage to ensure quality and reliability of water supply while reducing dependency on municipal freshwater sources.
- xv) Detail Marine Biodiversity Management Plan shall be prepared through expert scientific institutions and appropriate biodiversity conservation measures shall be implemented to minimize the impact of construction and operational activities on



marine and coastal ecosystems. Monitoring of sensitive species shall be carried out in collaboration with local biodiversity experts.

- xvi) The proponent shall establish and implement disaster resilience protocols to protect the project site and surrounding areas during adverse weather conditions. These protocols should include measures to safeguard fishermen, vessels and infrastructure in the event of storms or high tides.
- xvii) Project proponent shall establish a dedicated Environment Management Cell (EMC) to oversee and ensure effective implementation of all environmental safeguards, compliance requirements and monitoring protocols stipulated under this clearance. The EMC shall be staffed with qualified personnel, equipped with adequate resources and shall regularly coordinate with the Coastal Zone Management Authority and Pollution Control Committee to facilitate transparent reporting, grievance redressal and adaptive environmental management throughout the project lifecycle.
- xviii) All project activities shall strictly conform to the provisions of the CRZ Notification, 2011, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and associated rules, as amended from time to time, ensuring full compliance with all applicable environmental regulations and safeguards throughout construction and operation phases.



SMITHA. R, IAS
Special Secretary – cum – Director, DSTE
Member Secretary, SEIAA

No. 292025/DST&E/PCZMA/CRZ/CLR/SCI/2025/362

GOVERNMENT OF PUDUCHERRY

DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT

PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY

3rd Floor, PHB Building, Anna Nagar, Puducherry – 605 005.

Telephone: (0413) 2201256 ; Telefax: (0413) 2203494

Puducherry, the

10 SEP 2025

To

The Member Secretary
State Environment Impact Assessment Authority
Puducherry.

Madam,

Sub: PCZMA – CRZ Clearance for proposed Development of Smart and Integrated Fishing Harbour at R.S. No. 199, T.S. No. 15, Ward – L, Block No. 7, Karukalacherry, Oduthurai Revenue Village, Karaikal Municipality, Karaikal by the Department of Fisheries and Fishermen Welfare, Government of Puducherry – Reg.

Ref: 1. Parivesh 2.0 Proposal IA/PY/CRZ/549607/2025 dated 28.08.2025.
2. Project proponent Letter dated 03.09.2025.
3. Minutes of the 54th Meeting of PCZMA held on 03.09.2025.

With reference to the above mentioned subject, it is informed that the above said proposal was placed in the 54th meeting of the Puducherry Coastal Zone Management Authority (PCZMA) held on 03.09.2025.

The Authority heard the proposal and noted the following:

- (i) The proposed site falls under CRZ-IB, CRZ-II and IV-B as per the existing Coastal Zone Management Plan (CZMP) prepared under Coastal Regulation Zone (CRZ) Notification, 2011.
- (ii) The proposal involves (1) The upgraded facility to accommodate 457 fishing vessels, including 209 FRP motorized crafts, 248 trawlers of varying sizes, and 5 tuna boats (2) Fish handling 29,647 TPA (3) Auction Halls (4) Tuna grading and packing facilities (5) Net mending and Drying areas (6) Ice plant (75T/day) (7) Fish processing units (8) Fuel storage (9) Maintenance dredging 2.32 Lakh Cu.m., (10) Repairing quay (11) Boat repair sheds (12) Fishermen amenities (13) Effluent Treatment Plant (14) Sewage Treatment Plant (15) RC diaphragm wall (16) Communication facilities (17) Roads, Water, Electricity, Drainage, and Sanitation (18) Sea water OHT (19) Fresh Water OHT (20) Gear Head (21) Boat parking (22) Fishermen rest shed (23) Compound wall (24) Radio Communication Centre.
- (iii) The overall total water requirement is expected to be 141 KLD (101 KLD fresh water from local authority and 40 KLD from other sources including sea water). During the operation phase the total water requirement for washing is estimated as 107.2 KLD (Consisting of 25 KLD of fresh water and 82.2 KLD of seawater).

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- (iv) Structures (Ice Plant, Fish Processing plant, STP/ETP) proposed in the CRZ I-B as per CRZ Map 1: 4000 scale shall be planned/shifted in the Non-CRZ area for which commitment was given by the project proponent during the meeting.

The Authority after due deliberation **recommended the proposal** to the State Environment Impact Assessment Authority (SEIAA), subject to the conditions as stipulated by PCZMA.

1. The fish handling capacity of the fishing harbour as per DPR is 29,647 TPA. The project proponent shall obtain the requisite Environmental Clearance in accordance with the provisions of the EIA Notification, 2006, if the capacity exceeds 30,000 TPA.
2. The maintenance dredging of 2.32 lakh m³ carried out in the Mullaiyar and Arasalar Rivers shall be utilized for harbour reclamation (Approx. 1,70,300 m³) and the remaining dredged sand shall be used for beach nourishment / replenishment of the coast. Necessary environmental safeguards as proposed in the National Framework of Sediment Management published by the Ministry of Jal Shakti, and in compliance with the O.M dated 12.07.2023 notified by the MoEF&CC shall be complied with.
3. Dredging shall not be carried out during the fish breeding and turtle nesting seasons.
4. Sensors for real-time water quality monitoring shall be installed in the water body to assess the pollutants and the same shall be connected to PPCC server.
5. The project proponent shall ensure that there shall be no adverse impact on the coastal ecosystem and marine organisms including mangroves. Wherever, mangrove area is likely to be affected minimum 3 times of the area affected shall be taken up for compensatory afforestation after obtaining necessary clearance from the Department of Forest and Wildlife.
6. The Building Plan parameters shall be in conformity with the existing local Town and Country Planning Regulations as modified from time to time, with the existing floor space index or floor area ratio as per 1991 level. The proponent shall obtain necessary Environmental Clearance from the competent authority if there is any increase in the built-up area over and above 20,000 sq.m.
7. The project proponent shall obtain necessary clearance from PCZMA before carrying out any alteration / modification in the project other than those for which CRZ clearance has been obtained.
8. The project proponent shall not construct any tube well for extraction of water in the CRZ area. Extraction of groundwater in the CRZ area is a prohibited activity under CRZ Notification, 2011.

9. The project proponent shall make necessary arrangement for sourcing of water through public supply or private suppliers authorized by Puducherry State Ground Water Authority.
10. The intake of 82.2 KLD of water from the Mullaiyar river for the fish washing activity shall be subject to necessary treatment as per the DPR.
11. A Project Management Consultant shall be constituted to oversee the Operation and Maintenance of Smart and Integrated Fishing Harbour.
12. The project proponent shall comply with the conditions stipulated in the Consent to Establish issued vide dated 01.09.2025 by the Puducherry Pollution Control Committee.
13. The project proponent shall provide Wastewater Treatment Plant of adequate capacity to treat the sewage 60 KLD and trade effluent 82.2 KLD generated from the Harbour and related activities.
14. No untreated waste water shall be discharged in the Coastal Regulation Zone.
15. Shoreline changes due to the project shall be monitored continuously through National Institutions.
16. The Ice Plant, Fish Processing unit and Sewage, Effluent Treatment Plants shall be established / located in the Non-CRZ area as per the undertaking submitted by the applicant.
17. Proper arrangements shall be made for disposal of solid wastes in compliance with the Solid Waste Management Rules, 2016 and there shall not be any dumping of solid waste in CRZ areas. The project proponent shall provide insitu organic waste treatment / organic waste convertor or composter for the treatment of 160 kg/day bio degradable waste. The Non bio-degradable waste shall be disposed to authorized person / entity.
18. The Construction and Demolition (C&D) waste generated during the different phase of construction shall comply with the Construction and Demolition Waste Management Rules, 2016 and its amendments.
19. The Hazardous waste generated shall be properly collected and handled as per the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The project proponent shall obtain necessary authorization from PPCC.
20. The project proponent shall undertake 15% green belt development as per DPR.
21. The project proponent shall prepare and implement necessary oil spill mitigation plan in the Harbour area and compliance report shall be submitted to PPCC.
22. The project proponent shall strictly adhere to the recommendation of the EIA/EMP, Disaster Management Plan prepared for the above said project.



23. Environmental Monitoring shall be regularly conducted once in 6 months in the inner channels and navigational channel through NABL certified Laboratories and the analytical report shall be submitted to PPCC.
24. The Project proponent shall follow the Guidelines issued by Ministry of Fisheries, Animal Husbandry and Dairying on Setting up Smart and Integrated Fishing Harbour.
25. The project proponent shall obtain necessary clearances from concerned Departments/Authorities as applicable before executing the project.
26. The project proponent shall submit bi-annual report and compliance report for the conditions stipulated by PCZMA on 1st June and 31st December of each calendar year to PCZMA. This is for strict compliance.
27. The clearance accorded to the projects under this notification shall be valid for a period of ten years from the date of issue of the clearance for commencement of construction and operation. Provided that the period of validity of the CRZ clearance may be extended by a maximum period of one year, if an application is made by the applicant within the period of validity of the CRZ clearance seeking extension of validity.
28. All activities shall be in conformity with the provisions of the CRZ Notification, 2011.

Yours sincerely,

(SMITHA. R, IAS)

**SPECIAL SECRETARY-cum-DIRECTOR (DSTE)/
MEMBER SECRETARY (PCZMA)**

Copy to:

1. The District Collector-cum-Chairman
RCZMC, Karaikal. - For information.
2. The Director
Department of Fisheries and Fishermen Welfare
Puducherry. - For necessary information and follow
up with SEIAA for CRZ clearance.
3. The Member Secretary
Puducherry Pollution Control Committee
Puducherry.
4. The Member Secretary
Puducherry Ground Water Authority
Puducherry.
5. Standing Guard File.

GENERAL CONDITIONS

1. The Project Proponent shall make public the CRZ clearance granted for their project by prominently advertising it in at least two local newspapers of the District, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently. The press releases shall mention that the copy of the clearance letter is available in the website of the Project Proponent and PCZMA. The copy of the press release should be forwarded to the PCZMA.
2. The Project Proponent shall submit a copy of CRZ Clearance to the District Collector's Office, Tehsildar's Office, Office of the concerned Commune Panchayat / Municipality, PCZMA and other relevant offices of the Government, who in turn shall display it at the office for 30 days. Copy of the CRZ Clearance shall also be submitted to the Regional office of MoEF&CC.
3. The copy of the CRZ Clearance letter shall be displayed on the website of the Project Proponent and PCZMA.
4. Officials from the Regional office of MoEF&CC, SEIAA and PCZMA who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during their inspection.
5. The project proponent shall submit six monthly reports on the status of compliance of the stipulated CRZ clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional office of MoEF&CC, SEIAA and PCZMA. This shall also be put on the website of the company / organization by the proponent.
6. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by SEIAA.
7. The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the CRZ clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
9. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and CRZ Notification, 2011.
10. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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